

Original Application No. 408 of 1999

K.L. Singh

Versus

U.O.I. & Ors.

Dated : 09/05/02

Hon. Mr. C. S. Chadha, Member (A)  
Hon. Mr. A. K. Bhatnagar, Member (J)

Shri M.K. Upadhyay for the applicant.  
Shri S.C. Tripathi for the respondents. Arguments heard.

Learned counsel for the applicant states that the relief claimed in this O.A. is regularisation on the post of Boiler Attendant on the ground that he has been working on the same post for a very long time. Counsel for the respondents states that there is no sanctioned regular post and as soon as such a post arises, the case of the applicant shall be considered on merits in accordance with rules. Counsel for the applicant would be satisfied if directions are issued to the respondents that the case of the applicant for regularisation ~~shall~~ shall be considered in due course whenever such a vacancy arises in accordance with rules applicable at that time. Accordingly the O.A. is disposed of with the directions as mentioned above. No order as to costs.

At  
Member (J)

/M M./

Member (A)